

## BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P (IB). No. 312/KB/2017

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> September 2017, 10.30 A.M

|                     |                                                                      |                        |                     |
|---------------------|----------------------------------------------------------------------|------------------------|---------------------|
| Name of the Company | Alpha Redios<br>-Versus-<br>Viaan Industries Ltd.                    |                        |                     |
| Under Section       | 9<br>IBC                                                             |                        |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1. Mayank Kalwaria, Advocate
2. Prantik Garai, Advocate

for ~~Viaan~~ Alpha.  
~~Industries Ltd.~~ Redios  
(Operational  
Creditor)

M. Mahan  
Advocate  
11.9.17

11.09.2017 – C.P. (IB) No. 312 / KB / 2017 - Alpha Redios -Versus- Viaan Industries Ltd.

ORDER

Ld. Lawyers on behalf the Operational Creditor are present.

Corporate Debtor on getting notice has appeared through his Lawyer and admitted his liability. Corporate Debtor issued 5 post dated cheques of Rs. 4 lacs in 4 numbers and another one is of Rs. 2 lacs, total amounting to Rs. 18 lacs.

Each cheque containing the date i.e. 30<sup>th</sup> day of each month starting from September onwards. Hence, the petitioner has prayed for some time. Heard, prayer is allowed.

The petitioner has submitted the photostat copy of the post dated cheques issued by Corporate Debtor, which is kept in record.

Fixed on 09.10.2017.

  
(MANORAMA KUMARI)  
MEMBER (J)